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**Bombay Pargana And Kulkarni Watans (Abolition) Act, 1950**

**60 of 1950**

**[25 January 1951]**

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**Bombay Pargana And Kulkarni Watans (Abolition) Act, 1950**

**60 of 1950**

**[25 January 1951]**

PREAMBLE

An Act to abolish Paragana and Kulkarni Watans in the State of Bombay.

WHEREAS -

- (1) the services appertaining to the office of hereditary District (Paragana) officers [except 2[in cases referred to in clauses (2) and (2-A)] below] and to the office of certain hereditary village

accountants (Kulkarnis) have ceased to be performed;

(2) the services appertaining to the Deshpande watan of Nimbayat mahal in Malegaon taluka of the Nashik District in respect of which commutation settlement has not yet been effected, are no longer required;

3[(2-A) the services appertaining to the Deshmukh watan of the Borpada village in the Navapur taluka of the West Khandesh district are no longer required;]

(3) the services appertaining to the remaining hereditary village accounts' (Kulkarnis') watans also are no longer required to be performed;

AND WHEREAS it is expedient in the interest of the administration of the State to abolish the Paragana and Kulkarni watans and to make provisions for the performance of some of functions of those offices;

It is hereby enacted as follows :-

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1. For Statement of Objects and Reasons, see Bombay Government Gazette, 1950, Pt. V, pp. 263, 264.

2. This portion was substituted for the original by Bom. 50 of 1955, Section 2(1).

3. This clause was inserted by Bom. 50 of 1955, Section 2(2)

### **1. Short Title, Extent And Commencement :-**

(1) This Act may be called the Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950.

(2) It extends to the 1[Bombay area of the State of Maharashtra] excluding merged territories.

(3) It shall come into force on such date as the State Government may by notification in the Official Gazette specify in this behalf.

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1. These words were sub. by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

### **2. Definitions :-**

(1) In this Act unless there is anything repugnant in the subject or context,-

(a) "appointed day" means the day on which this Act comes into force;

(b) "code" means the \*Bombay Land Revenue Code, 1879;

1[(bb)"Collector" includes an officer appointed by the State

Government to perform the functions and exercise the powers of the Collector under this Act;]

(c) "commutation settlement" means a settlement made or confirmed under the provisions of the Watan Act relieving the holder, his heirs and successors of the liability to perform the services appertaining to the watan;

(d) "Kulkarni watan" means a watan appertaining to the office of a village accountant and includes a watan appertaining to the said office in respect of which a commutation settlement has been effected;

(e) "Paragana watan" means a watan appertaining to the office of a hereditary District (Paragana) Officer in respect of which a commutation settlement has been effected and includes the Deshpande watan of the Nimbayat mahal in Malegaon taluka of the Nashik District 3[and the Deshmukh watan of the Borpada village in the Navapur taluka of the West Khandesh District];

(f) "prescribed" means prescribed by rules made under this Act;

(g) "Watan Act" means the Bombay Hereditary Offices Act, 1874;

(h) "Watan land" means the land forming part of the property of a Paragana or Kulkarni watan.

(2) The words and expressions used in this Act shall have the meanings assigned to them in the Watan Act and in the Code, as the case may be, notwithstanding the fact that the provisions of the said Act or Code may not be applicable.

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1. Clause (bb) was inserted by Bom. 38 of 1953, Section 3 and Second Schedule.

\* Now see Maharashtra Land Revenue Code, 1966 (Mah. XLI of 1966).

3. These words were inserted by Bom. 50 of 1955. Section 3.

### **3. Abolition Of Certain Watans Together With The Right To Office And Incidents :-**

With effect from and on the appointed day, notwithstanding anything contained in any law, usage, settlement, grant, sanad or order -

(1) all Paragana and Kulkarni watans shall be deemed to have been abolished;

(2) all rights to hold office and any liability to render service appertaining to the said watans are hereby extinguished;

(3) subject to the provisions of section 4, all watan land is hereby

resumed and shall be deemed to be subject to the payment of land revenue under the provisions of the Code and the rules made thereunder as if it were an unalienated land:

Provided that, such resumption shall not affect the validity of any alienation such watan land made in accordance with the provisions of section 5 of the Watan Act or the rights of an alienee thereof or any person claiming under or through him;

(4) all incidents appertaining to the said watans are hereby extinguished.

#### **4. Holder Of Watan Land To Be Occupant :-**

(1) A watan land resumed under the provisions of this Act shall 1[subject to the provisions of section 4-A,] be regranted to the holder of the watan to which it appertained, on payment of the occupancy price equal to twelve times of the amount of the full assessment of such land within 2[five years] from the date of the coming into force of this Act and the holder shall be deemed to be an occupant within the meaning of the Code in respect of such land and shall primarily be liable to pay land revenue to the State Government in accordance with the provisions of the Code and the rules made thereunder; all the provisions of the Code and rules relating to unalienated land shall, subject to the provisions of this Act apply to the said land :

Provided that, in respect of the watan land which has not been assigned towards the emoluments of the officiator, occupancy price equal to six times of the amount of the full assessment of such land shall be paid by the holder of the land for its regrant :

Provided further that, if the holder fails to pay the occupancy price within the period of 3[five years] as provided in this section, he shall be deemed to be unauthorisedly occupying the land and shall be liable to be summarily ejected in accordance with the provisions of the Code.

3[(2) 4[(a)] On or after the commencement of the Bombay Paragana and Kulkarni Watans (Abolition), the Bombay Service Inams (Useful to Community) Abolition, the Bombay Merged Territories Miscellaneous Alienations Abolition, the Bombay Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2000 (hereinafter, in this section, referred to as "the commencement date"), the occupancy of the land regranted under sub-section (1) may be transferred by the occupant for agricultural purpose, and no previous sanction or

no objection certificate from the Collector or any other authority shall be necessary for such transfer. After such transfer, the land shall be continued to be held by such transferee occupant of new and impartible tenure (Occupant Class II) in accordance with the provisions of the Code :

4[(b) Before the commencement date, if any such occupancy has already, without previous sanction or no objection certificate from the Collector or any other authority been transferred by the occupant for agricultural purpose, such transfer may be regularised on the production of registered instruments such as sale deed, gift deed etc., as a proof thereof, for such transfer. After such regularisation, the occupancy of such land shall be held by such transferee occupant on new and impartible tenure (Occupant Class III) in accordance with the provisions of the Code :]

Provided that, any such occupancy held on new and impartible tenure (Occupant Class II) may, after the commencement date, be converted into old tenure (Occupant Class I) by the occupant, by making payment of fifty per cent. of the amount of the current market value of such land to the Government, and after such conversion, such land shall be held by the occupant as Occupant Class I, in accordance with the provisions of the Code :

Provided further that, if on the commencement date, any such occupancy has already, with the prior permission of the Collector or any other competent authority, on payment of the appropriate amount as Nazarana, been transferred for non-agricultural use, such transfer of occupancy shall be deemed to have been made under the first proviso and the land shall be deemed to be held by the occupant as an Occupant Class I, in accordance with the provisions of the Code, with effect from the date of such transfer :

Provided also that, if on the commencement date, any such occupancy has already, without prior permission of the Collector or any other competent authority and without payment of the amount equal to fifty per cent. of the current market value of such land as Nazarana, been transferred for non-agricultural use, such transfer may be regularised on payment of an amount equal to fifty per cent. of the current market value of such land for non-agricultural use as Nazarana, and an amount equal to fifty per cent. of such Nazarana as a fine, and on such payment, the occupant shall hold the land as an Occupant Class I, in accordance with the provisions of the Code.]

(3) Nothing in 5[sub-sections (1) and (2)] shall apply to any land -

(a) the commutation settlement in respect of which provides

expressly that the land appertaining to the watan shall be alienable without the sanction of the State Government; or (b) which has been validly alienated with the sanction of the State Government under section 5 of the Watan Act. Explanation.- For the purposes of this section the expression "holder" shall include -

(i) all persons who on the appointed day are the watandars of the same watan to which the land appertained, and (ii) in the case of a watan the commutation settlement in respect of which permits the transfer of the land appertaining thereto, a person in whom the ownership of such land for the time being vests.

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1. These words, figure and letter were inserted, *ibid.*, Section 4.

2. These words were sub. for the words "three years" by Bom. 29 of 1954, Section 2.

3. Sub-section (2) was substituted by Mah. 21 of 2002, Section 2.

4. First paragraph of sub-section (2) was re-numbered as clause (a) and clause (b) was inserted by Mah. 19 of 2008, Section 2.

5. These words, brackets and figures were substituted for the words, brackets and figure "sub-section (2)" by Bom. 38 of 1953, Section 3 and Second Schedule.

Section 4A - All public roads, etc., situate in a watan village to vest in State Government and not to be regranted to watandar

1[For the removal of doubts, it is hereby declared that all public roads, lanes, and paths, the bridges, ditches, dikes and fences, on or beside, the same, the bed of the sea and of harbours, creeks below high water mark, and of rivers, streams, nalas, lakes, well and tanks and all canals and water courses, and all standing and flowing water, and all unbuilt village site lands, situate within the limits of a village or land which was held immediately before the coming into force of this Act, as a Kulkarni or Paragana watan shall, except in so far as any rights of any person other than the holder of the watan, may be established in or over the same and except as may otherwise be provided by any law for the time being in force, vest in and shall be deemed to be, with all rights in or over the same or appertaining thereto, the property of the State Government and all rights held by the holder of the watan in such property shall be deemed to have been extinguished and it shall be lawful for the Collector, subject to the general or special orders of the State Government, to dispose them of as he deems fit, subject always to the rights of way and of other rights of the public or individuals other than the holder of the watan legally subsisting.]

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1. This section was inserted by Bom. 50 of 1955, Section 5.

### **5. Special Rule Of Succession To Be Void :-**

Any provisions of law, usage or practice relating to the succession to any watan land where by contrary to the personal law governing the parties the rule of primogeniture was followed and the female heirs were postponed in favour of male heirs, shall, on and from the appointed day, be void and cease to be in force.

### **6. Compensation In Lieu Of Cash Allowance Or Land Revenue :-**

1[Compensation in lieu of cash allowance or land revenue]

\*[Notwithstanding anything contained in any law, usage, settlement, grant, sanad or order,-

(1) a sum equal to seven times the amount of the cash allowance due to a holder on the appointed day of a watan in respect of which a commutation settlement has been effected, shall be paid to such holder;

(2) in the case of any land or village, in respect of which the watan property consists of the whole or a part of the land revenue of such land or village, 2[a sum equal to ten times the amount of such land revenue shall be paid to the holder and if the holder dies before the payment of such sum, to his heir or heirs, after deducting therefrom the amount of cash allowance, if any, paid to such holder or heir or heirs, as the case may be during the period between the appointed day and the date on which the Bombay Land Tenures Abolition (Amendment) Act, 1953, came into force].

Explanation.- For the purposes of this section the expression "holder" shall have the same meaning as is assigned to it in sub-section (4) of section 15 of the Watan Act.

(3) The provisions of the preceding sub-sections shall be in addition to and not in derogation of the provisions of any other law for the time being in force under which the amount to be deducted is recoverable.

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1. This marginal note was substituted for the original by Bom. 38 of 1953, Section 3 and Second Schedule.

\* Section 3 of Bom. 40 of 1956 reads as under :-

3. Amount of arrears of land revenue etc., to be deducted from amount of compensation.-

(1) Notwithstanding anything contained in any of the Land Tenure

Abolition Acts, the amount awarded or otherwise payable by the State Government to any person, as compensation under the provisions specified in column (2) of the First Schedule of the Acts specified in column (1) thereof for the abolition, extinguishment or modification of the rights or interest of such person in property, shall be payable to such person subject to the deductions therefrom as provided in sub-section (2).

(2) From one-third of such amount, there shall be deducted and credited to the State Government -

(a) all amounts of arrears of land revenue, cesses or dues in respect of such property certified by the Collector to be due from such person for any period and prior to the relevant date;

(b) the whole or part of the amount of any loan advanced by the State Government together with interest thereon, if any, which is certified by the Collector to be due for repayment on the relevant date; and

(c) the amount of the occupancy price, if any, payable by such person to the State Government under the relevant provisions of the Land Tenure Abolition Act applicable to such person.

2. This portion was substituted for the portion beginning with the words "a sum equal to the amount of such land revenue" and ending with the words "until the expiry of the said period of ten years", *ibid.*, Section 3 and Second Schedule.

## **7. Compensation To The Representative Watandar :-**

1[In the case of a person who has been registered as a representative watandar immediately before the appointed day and who in consequence of the coming into force of this Act ceases to be entitled to the right to perform the duties of the office of a hereditary village accountant, a sum equal to seven times the total amount of the emoluments payable annually in cash to the representative watandar performing such service in the year immediately preceding the year in which this Act comes into force shall be paid to such representative watandar as compensation and if such watandar dies before the payment of the sum to him, his heir or heirs shall be paid such sum, after deducting therefrom the amount of compensation, if any, received by the representative watandar or his heir or heirs as the case may be, during the period between the appointed day and the date on which the Bombay Land Tenures Abolition (Amendment) Act, 1953, came into force.

Explanation. -For the purposes of this section, a deputy or

substitute officiating for the representative watandar shall not be entitled to receive such sum.]

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1. Section 7 was substituted for the original by Bom. 38 of 1953. Section 3 and Second Schedule.

### **8. Application Of Bombay Tenancy And Agricultural Lands Act, 1948 :-**

If any watan land has been lawfully leased and such lease is subsisting on the appointed day, the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948, shall apply to the said lease and the rights and liabilities of the holder of such land and his tenant or tenants shall, subject to the provisions of this Act, be governed by the provisions of the said Act.

Explanation.- For the purposes of this section the expression land shall have the same meaning as is assigned to it in the Bombay Tenancy and Agricultural Lands Act, 1948.

#### **NOTES**

In the instant case in as much as the scheme under section 8 of the Abolition Act does not indicate that there will be a fresh tenancy created on re-grant of the land to the inamdar for the landholder. In the case of Smt. Khatun & Anr. v. Balkrishna Keshav Deshpande, 1992 (3) Bom. C.R. 108 : AIR 1992 SC 2197, by referring to the scheme of sec. 28 of the Bom. Merged Territories Miscellaneous Alienation Abolition Act, 1945. The Supreme Court stated that it does not confer any retrospective right on the landholder to claim any arrears of rent prior to the order of re-grant passed in favour of landholder under sec. 7 of the Abolition Act. There was an automatic resumption of the right of the landholder in watan land on 3rd June, 1955 (appointed day) and it was no longer entitled to claim any rent from the tenant of such watan land till any order of re-grant was passed in favour of such land holder. The applicability of section 32-0 of the Tenancy Act was more elaborately considered by the High Court in the case of Kallawwa Shattu Patil v. Yellappa Parsharam Patil, 1992 (2) Bom. C.R. 178 : 1992 (1) Mah. L.J. 34. The High Court held in the instant case the provisions of sec. 32-0 of the Tenancy Act would not be applicable and no investigation regarding notice issued by the tenant would be necessary. Ishwara Sheku Nangare since deceased by heirs & Anr. v. Vishwasrao Dattajirao Ingale, since deceased by heirs & Anr., 2006 (5) Bom. C.R. 65 : 2006 (5) Mah. L.J. 299 : 2006 (6)

**9. Method Of Compensation For The Abolition, Etc., Of Other Rights In Land :-**

(1) If any person is aggrieved by the provisions of this Act as abolishing, extinguishing or modifying any of his rights to or interest in; property and if compensation for such abolition, extinguishment or modification has not been provided for in the provisions of this Act such person may apply to the Collector for compensation.

(2) An application under sub-section (1) shall be made to the Collector in a prescribed form 1[on or before the 30th day of April, 1954] 2[Provided that where any person is aggrieved by the provisions of section 4-A as abolishing, extinguishing or modifying any of his rights to or interest in property, such application shall be made within twelve months from the date on which the Bombay Paragana and Kulkarni Watans (Abolition) (Amendment) Act, 1955, comes into force.] The Collector shall, after holding a formal inquiry in the manner provided by the Code, make an award determining the compensation in the manner and according to the method provided for in sections 23(1) and 24 of the Land Acquisition Act, 1894, 3[subject to the following conditions, namely :-

(i) if the property in question is land over which the public has been enjoying or has acquired a right of way or any individual has any right of easement, the amount of compensation shall not exceed the amount of the annual assessment, leviable in the village for uncultivated land in accordance with the rules made under the Code or if such rules do not provide for the levy of such assessment, such amount as in the opinion of the Collector shall be the market value of the right or interest held by the claimant;

(ii) if there are any trees or structures on the land, the amount of compensation shall be the market value of such trees or structures, as the case may be.]

4[(2-A) (i) Where the officer making an award under subsection (2) is a Collector under this Act but not a Collector appointed under section 8 of the Code and the amount of such award exceeds five thousand rupees, then the award shall not be made without the previous approval of -

(a) the Collector appointed under section 8 of the Code, if the amount of the award does not exceed twenty-five thousand rupees, or

(b) the Commissioner, if the amount of the award exceeds twenty-five thousand rupees but does not exceed one lakh of rupees, or  
(c) the State Government, if the amount of the award exceeds one lakh of rupees.

(ii) Where the officer making an award under sub-section (2) is a Collector under this Act and also a Collector appointed under section 8 of the Code, and the amount of such award exceeds twenty-five thousand rupees, then such award shall not be made without the previous approval of -

(a) the Commission, if the amount of the award does not exceed one lakh of rupees, or

(b) the State Government, if the amount of the award exceeds one lakh of rupees.

(iii) Every award under sub-section (2) shall be in the form prescribed in section 26 of the Land Acquisition Act, 1894.]

(3) Nothing in this section shall entitle any person to compensation on the ground that any watan land which was wholly or partially exempt from the payment of land revenue has been under the provisions of this Act subjected to the payment of full assessment in accordance with the provisions of the Code.

(4) Any person aggrieved by the award of the Collector made under sub-section (2) may appeal to the 5[Maharashtra Revenue Tribunal constituted under the Bombay Revenue Tribunal Act, 1957] within 60 days from the date of the award.

(5) In deciding appeals under sub-section (4) the 6[Maharashtra Revenue Tribunal] shall exercise all the powers which a Court has and follow the same procedure which the Court follows in deciding appeal from the decree or order of an original Court under the Code of Civil Procedure, 1908.

(6) In computing the period for filing appeals the provisions of sections 4, 5, 12 and 14 of the Indian Limitation Act, 1908, shall apply to the appeals made under this section.

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1. These words, figures and letters were substituted for the words, letters and figures "on or before the 31st day of March, 1952" by Bom. 38 of 1953, Section 3 and Second Schedule.

2. This portion was inserted by Bom. 50 of 1955, Section 6(1).

3. This portion was inserted, *ibid.*, Section 6(2).

4. Sub-section (2-A) was inserted by Bom. 93 of 1958, Section 2, Schedule.

5. These words and figures were sub. for the words and figures "Bombay Revenue Tribunal constituted under the Bombay Revenue

Tribunal Act, 1939" by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

6. These words were sub. for the words "Bombay Revenue Tribunal", *ibid.* Subsequently the words "Divisional Commissioner" were substituted by Mah. 25 of 2002 and again the words "Maharashtra Revenue Tribunal" were substituted by Mah. 23 of 2007, Sch. Serial No. 15(8).

#### **10. Court-Fees :-**

Notwithstanding anything contained in the Court-fees Act, 1870, every appeal made under this Act to the 1[Maharashtra Revenue Tribunal] shall bear a court-fee stamp of such value as may be prescribed.

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1. These words were sub. for the words "Bombay Revenue Tribunal", *ibid.* Subsequently the words "Divisional Commissioner" were substituted by Mah. 25 of 2002 and again the words "Maharashtra Revenue Tribunal" were substituted by Mah. 23 of 2007, Sch. Serial No. 15(8).

#### **11. Finality Of Award Of Collector And Decision Of Revenue Tribunal :-**

The award made by the Collector subject to an appeal to the 1[Maharashtra Revenue Tribunal] and the decision of the 1[Maharashtra Revenue Tribunal] on the appeal shall be final and conclusive and shall not be questioned in any suit or proceeding in any Court.

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1 . These words were sub. for the words "Bombay Revenue Tribunal", *ibid.* Subsequently the words "Divisional Commissioner" were substituted by Mah. 25 of 2002 and again the words "Maharashtra Revenue Tribunal" were substituted by Mah. 23 of 2007, Sch. Serial No. 15(8).

#### **11A. Revisional Powers In Respect Of Awards Made Before Commencement Of Bombay Xciii Of 1958 :-**

1[Where any award was made under sub-section (2) of section 9 before the commencement of the Bombay Land Tenures Abolition (Amendment) Act, 1958 and no appeal was filed against such award under sub-section (4) of section 9 then notwithstanding

anything contained in section 11, the State Government may call for the record of the inquiry or proceedings relating to such award for the purpose of satisfying itself as to the legality, propriety or regularity of such inquiry or proceedings and if after giving the interested parties an opportunity to be heard, it is not satisfied as to the legality, propriety or regularity of such inquiry or proceedings, it may cancel the award and direct the Collector to make a fresh award and thereupon all the provisions of this Act relating to the making of an award, the finality of such award and the appeal against such award shall mutatis mutandis apply to such fresh award.]

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1. Section 11-A was inserted by Bom. 93 of 1958, Section 2, Schedule.

### **12. Inquiries And Proceedings To Be Judicial Proceedings :-**

All inquiries and proceedings before the Collector and the 1[Maharashtra Revenue Tribunal] under this Act shall be deemed to be judicial proceedings within the meaning of sections 103, 219 and 228 of the Indian Penal Code.

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1. These words were substituted for the words "Bombay Revenue Tribunal" by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960. Subsequently the words "Divisional Commissioner" were substituted by Mah. 25 of 2002 and again the words "Maharashtra Revenue Tribunal" were substituted by Mah. 23 of 2007, Sch. Serial No. 15(8).

### **13. Rules :-**

The State Government may, subject to the condition of previous publication make rules for the purposes of carrying out the provisions of this Act. Such rules shall when finally made be published in the Official Gazette.

### **14. Discontinuance Of Application Of And Amendment Of Certain Law :-**

(1) The provisions of the enactment specified in Schedule I shall cease to apply to Paragana and Kulkarni watans.

(2) The provisions of the enactment specified in Schedule II shall be amended to the extent specified in column 4 of the said

Schedule.

- (3) Nothing in sub-sections (1) and (2) shall be deemed to affect -
- (a) any obligation or liability already incurred before the coming into force of this Act;
  - (b) any proceeding in respect of such obligation or liability;
  - (c) anything done in the course of such proceeding in any Court on the aforesaid date, and any such proceeding may be continued, as if this Act had not been passed.

**SCHEDULE 1**

SCHEDULE I

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SCHEDULE I

Enactments which shall cease to apply to Paragana and Kulkarni Watans  
(Section 14)

<b>Year</b>	<b>No.</b>	<b>Short title</b>	<b>Extent of cessation of application</b>
1852	XI	The Bombay Rent-free Estates Act, 1852	The whole Act ceases to apply
1863	II	The Exemptions from Land Revenue (No. 1) Act, 1863	Do.
1863	VII	The Exemptions from Land Revenue (No. 2) Act, 1863	Do.
1874	III	The Bombay Hereditary Offices Act, 1874	Do.
1886	V	The Bombay Hereditary Offices (Amendment) Act, 1886	Do. Do. Do.

**SCHEDULE 2**

SCHEDULE II

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SCHEDULE II

Enactment amended  
(Section 14)

Year No.	Short title	Extent of amendment
1879 V	The Bombay Land Revenue Code, 1879. Appointment of village accountant and stipendiary patel.	<p>(i) For section 16 the following shall be substituted, namely :-"16. It shall be lawful for the State Government to appoint a village accountant for a village or a group of villages. In villages where no hereditary patel exists, it shall be lawful for the State Government to appoint a stipendiary patel. The village accountant and the patel shall perform all the duties including the duties of village accountant or hereditary patel as hereinafter prescribed by this Act or any other law for the time being in force and shall hold their situations under the rules in force with regard to subordinate revenue officers. Nothing in this section shall be held to affect any subsisting rights of holders of alienated villages or others in respect of the appointment of patels and village accountants in any alienated or other villages."</p> <p>(ii) In sections 58, 85 and 94-A for the words "hereditary village accountant" or "hereditary accountant", wherever they occur, the words "village accountant" or "accountant", as the case may be, shall be substituted.</p>

#### NOTIFICATIONS

G.N., R.D., No. 6017/51, dated 25th January, 1955

(B.G., Pt. IV-B, p. 611)

S. 2(l)(bb).- In exercise of the powers conferred by clause (bb) of sub-section (1) of section 2 of the Bombay Pargana and Kulkarni Watans (Abolition) Act, 1950 (Bom. LX of 1950), the Government of Bombay hereby appoints the (Assistant) Collectors and Deputy Collectors within their respective jurisdictions to perform the functions and exercise the powers of a Collector under sub-section (2) of section 4 of the said Act.

G.N., R.D., No. PKA, 1056-L, dated 11th September, 1958 (B.G., Pt. IV-B, p. 962)

S. 2(l)(bb).- In exercise of the powers conferred by clause (bb) of sub-section (1) of section 2 of the Bombay Pargana and Kulkarni Watans (Abolition) Act, 1950 (Bom. LX of 1950), the Government of Bombay hereby appoints the Additional Collectors of Thana, Ratnagiri, Surat, Nashik, Poona, Sholapur and Ahmedabad Districts to perform the functions and exercise the powers of the Collector under the said Act within their respective jurisdictions